FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DHANVERSHA BUILDERS PRIVATE LIMITED

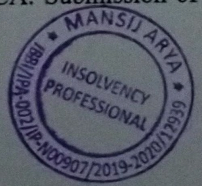
	RELEVANT PARTICULARS	
1.	Name of corporate debtor	DHANVERSHA BUILDERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/09/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U70200DL2010PTC208558
5.	Address of the registered office and principal office (if any) of corporate debtor	1733, Bholanath Nagar, Shahadara, Delhi-110032
6.	Insolvency commencement date in respect of corporate debtor	**01-07-2021**(Date of Order by Hon'ble NCLT) **02-07-2021**(Date of Intimation to IRP)
7.	Estimated date of closure of insolvency resolution process	29-12-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mansij Arya** **Reg No:** IBBI/IPA-002/IP-N00907/2019-2020/12939
9.	Address and e-mail of the interim resolution professional, as registered with the Board	308-310, Block No: 30/31, Agarwal Chambers-2,Veer Savarkar Block,Shakarpur, Delhi-110092 **E-mail** –pcsmansij@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	308-310, Block no: 30/31,Agarwal Chambers-2, Veer Savarkar Block, Shakarpur, Delhi-110092 **Email:-** cirp.dbpl@gmail.com;pcsmansij@gmail.com
11.	Last date for submission of claims	16-07-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyer/Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) **Mr. Gaurav Kapoor** IBBI/IPA-001/IP-P01283/2018-19/12002 2) **Mr. Sudhanshu Gupta** IBBI/IPA-002/IP-N00216/2017-18/10668 3) **Mr. Rajiv Bhatnagar** IBBI/IPA-001/IP-P00075/2017-18/10160
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Can be obtained by sending an email at cirp.dbpl@gmail.com or from the web link:- https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **DHANVERSHA BUILDERS PRIVATE LIMITED** on 01.07.2021 (Copy of the Order received by IRP on 02.07.2021)

The Creditors of DHANVERSHA BUILDERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16.07.2021 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class Home Buyer/Allottees under Real Estate Project in Form CA. Submission of false or misleading proofs of claim shall attract penalties.



Sd/-
MANSIJ ARYA
Interim Resolution Professional of
DHANVERSHA BUILDERS PRIVATE LIMITED
Reg No: IBBI/IPA-002/IP-N00907/2019-2020/12939

Date:05.07.2021
Place: New Delhi